the Ratnagiri Museum I do not have the details because the question is general. If the hon. Member insists on having details about the Ratnagiri Museum, I will be able to give him if he gives separate notice.

SHRI B. C. PATTANAYAK: He has already asked. Why don't you put it on the Table of the House when it is available?

श्री रामेश्वर सिंह : श्रीमन्, ग्रभी चार दिन पहले मैं भवनेश्वर तथा पूरी में था। मैं माननीय मंत्री महोदय से यह जानना चाहता हूं कि क्या सरकार को मालुम है कि हमारे देश में जो सांस्कृतिक स्थल हैं, जैसे ख़जूरा हो है, जगन्नाथपुरी का टेम्पल है, उनकी स्थिति ग्रच्छी नहीं है ? खास तौर से जगन्नाथपुरी में जो टेम्पल है वहां साल भर में एक मूर्ति निकाली जाती है, उस स्थान पर जो बिल्डिंग है भीर जो पिलर है वह चारों तरफ से ट्रंट रहा है। क्या ग्रापको इन बातों की जानकारी है? ग्रगर ग्रापको जानकारी है तो क्या उस पिलर ग्रौर मंदिर को बचाने की ग्राप व्यवस्था करेंगे? इस जगन्नाथपुरी के टेम्पल में साल भर में एक बार मूर्ति निकाली जाती है ... (ग्यवधान)। कोणार्क के मंदिर की बात मैं नहीं कर रहा हूं लेकिन कोणार्क के मंदिर भौर इस जगन्नाथपुरी के मंदिर की सुरक्षा के लिए ग्राप क्या व्यवस्था कर रहे हैं ? वहां पर पिलर टूट रहा है। हमने खुद ग्रपनी ग्रांखों से देखा है। ग्रगर भ्राप कोई व्यवस्था नहीं करेंगे तो वह गिर जाएगा।

श्री जे के जैन: ग्राप खजूराहो कितनी बार जा चुके हैं?

भी पी के मुंगन: यह सवाल म्यूजियम्स के ऊपर है श्रीर श्रानरेबल मेम्बर, माननीय सदस्य पूछ रहे हैं श्राकंलाजी के बारे में । मैं यही अर्ज करना चाहंगा कि श्रानरेबल मेम्बर श्रगर कोषाकं श्रौर जगन्नाथपुरी टैम्पल के बारे मैं जानना चाहते हैं तो वे इसके लिये सेपरेट नोटिस दे दें ताकि उनको पूरी इन्फर्मेंबल मिल सके । यह सवाल म्यूजियम्स के बारे में है श्रौर श्रगर वे म्यूजियम्स के बारे में पूछें तो मैं उनको जयाब दे सकता हूं।

श्री जें के जैन: रामेक्यर सिंह जी नहीं जानते इस बात को, उनको पता नहीं कि मंदिर श्रीर म्यूजियम में स्या फर्कहोता है।

Routing of advertisements through a private agency by Visakhapatnam port Authorities

*182, SHRI INDRADEEP SINHA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether the Visakhapatnam Port authorities have been routing all their advertisements through a private agency, namely, Kiran Advertiser_S (P) Ltd., Visakhapatnam; and
- (b) if so, what are the reasons therefor and since when this is being done?

THE MINISTER OF SHIPPING AND SVHR VAVIIA 'X INHS) L'HOJS, VVIJ. KARA REDDY): (a) Yes, Sir.

(b) It helps the Port in timely release of advertisements at no extra cost and that also at the annual contract rates offered by news media. This arrangement is continuing since 1979.

SHRI INDRADEEP SINHA: Mr. Deputy Chairman, I would like to know from the hon. Minister whether it is the policy of the Government of India to route all their advertisements through their own agency, the DAVP and wheather the Visakhapatnam Port Trust Authority has sought permission of the Government of India for deviating from this policy?

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SHRI K. VIJAYA BHASKARA REDDY: Sir, the Public Undertakings Committee in 1969 recommended that the public undertakings should be allowed to project themselves in a better way through private agencies. That has been accepted by the Government of India in 1969. These institutions were permitted to give advertisements through private agencies. There is no need for the Visakhapatnam people to come and ask for permission. This is a general order for all the public undertakings.

SHRI INDRADEEP SINHA: Now, the answer given by the hon. Minister raises more questions that not only the Visakhapatnam Port Trust Authority but all other state sector undertakings have been permitted to route their advertisements through private agencies. Now what is the basis for the Government to come to the conclusion that private agencies are better equipped?

MR. DEPUTY CHAIRMAN: The Public Undertakings Committee has recommended it.

SHRI INDRADEEP SINHA: How has the Government come to the conclusion that private agencies are better equipped?

MR. DEPUTY CHAIRMAN: It is the recommendation of the Parliamentary Committee. Now you ask why the Parliamentary recommended that.

SHRI INDRADEEP SINHA: The Government is not bound to accept all the recommendations.

MR. DEPUTY CHAIRMAN: Now you say that the Government i_S not bound to accept.

SHRI INDRADEEP SINHA: So many recommendations the Government has not accepted. Has the Government come to the conclusion that private advertising agencies are more efficient than the DAVP? If that is the basis of the decision, then, does the Government propose either to improve the standard of efficiency of the DAVP or to disband the DAVP or reform the DAVP?

SHRI K. VIJAYA BHASKARA REDDY: Sir the Committee on Public Undertakings in its 47th Report recommended that the public undertakings should pay due attention to institutional publicity to project a better image of their services they are rendering to the public That the Government has accepted and it has allowed it. It does not mean that there are some difficulties in going through the DAVP. Even now certain undertakings go through public agencies, some for their own convenience have gone through them. It does not mean that the Government agencies are not good. only means that if a particular company feels that going through a private agency is better, it is going through that.

SHRI INDRADEEP SINHA: Mr. Deputy Chairman, he has not, answered my question. My specific question is whether the Government has come to the conclusion that private advertising agencies are more efficient than the DAVP, and if that is the conclusion....

MR. DEPUTY CHAIRMAN: You take into consideration the recommendations of the Committee. It is not the Government alone. The Parliamentary Committee has recommended that. He is basing his judgement on that recommendation.

SHRI INDRADEEP SINHA: Now the Government has accepted it. The Committee does not come here. What is the basis of the Government's acceptance?

SHRI A. G. KULKARNI: The Committee's recommendation

SHRI INDRADEEP SINHA: No.

MR. DEPUTY CHAIRMAN: The Committee's recommendation,

SHRI INDRADEEP SINHA: They do not always accept them.

MR. DEPUTY CHAIRMAN: That is a different matter.

SHRI A. G. KULKARNI: Why are you worried now?

SHRI INDRADEEP SINHA: I am worried. What will happen to the DAVP if all the advertisements go to private agencies?

MR. DEPUTY CHAIRMAN: If there are the Committee's recommendations, what can they do? First you read the Report.

SHRI VITHALBHAI MOTIRAM PATEL: The Public Undertakings Committee may not be aware that there is a lot of corruption going on in the private agencies.

MR. DEPUTY CHAIRMAN: You raise a discussion on the Committee's Report. That will be better. You give notice for raising a discussion.

SHRI VITHALBHAI MOTIRAM PATEL: It may have recommended but it may not be aware of what is going on in the private agencies. I can give you examples.....

MR. DEPUTY CHAIRMAN: He cannot reply for the Committee.

SHRI VITHALBHAI MOTIRAM PATEL: I am asking a specific question. I can give you examples. The Port Trust of Bombay was giving advertisements through a recognised agency. Now they have given it to an unrecognised agency, which is not correct. They should not give it to unrecognised agencies.

SHRI K VIJAYA BHASKARA RED-DY: Sir while choosing these agencies at VPT they have certain criteria which have to be followed. The two criteria which are kept in mind while choosing the agency for routing their advertisements are the agency should be accredited to DAVP and the agency should be a member of the IENS, so that they do not bother every day for payments. And these conditions have been satisfied.

SHRI U. R. KRISHNAN: How many ports in India have come forward to give advertisements through private parties?

And apart from Kiran Advertisers...

MR. DEPUTY CHAIRMAN: That does not arise out of this question. He cannot

reply for advertisements of other ports. You cannot widen the scope of the question

SHRI U. R. KRISHNAN: I am not widening the scope of the question. I am coming to the point. Apart from Kiren Advertisers, I would like to know whether all other private agencies can come forward to get advertisements from the Visakhapatnam Port, And what is the commission so far given to Kiran Advertisers?

SHRI K. VIJAYA BHASKARA RED-DY. Sir, Kiran Advertisers were the only advertisers accredited to the DAVP. There is another firm recently accredited to DAVP. After they become member of IENS, they can be considered. As of today, there is one company and it has been doing it.

SHRI U. R. KRISHNAN: What is the Commission given? (Interruptions)

SHRI K. VIJAYA BHASKARA REDDY: The procedure for routing of advertisements varies from part to port. In Madras, it is done by the Public Relations Officer. In Cochin and Tuticorin, it is through agencies. In Bombay, it is through the PRO. There are different method followed by different people. This question is meant only for Visakhapatnam. If you give notice for other ports....

SHRI U. R. KRISHNAN: You are giving advertisements through Kiran Advertisers. What is the commision so far given to them at Visakhapatnam?

MR. DEPUTY CHAIRMAN: What is the commission paid so far?

SHRI K. VIJAYA BHASKARA REDDY: There is no question of paying commission to these people. We pay only advertisement charges to the papers and they get commission from those people. The value of press advertisements released by the agency on behalf of the Visakhapatnam Port Trust during the last three years has been as follows: 1979-80 Rs. 5,53,031, this is cost of advertisements, not the agencys charges; 1980-81 Rs. 3,90,268, and 1981-82 Rs. 4,17,203.

SHRI SYED SHAHABUDDIN: Deputy Chairman, over the years, scope of the public sector has been expanded considerably. Now a number of public sector organisations and authorities do a lot of advertising. A lot of Government expenditure is involved. Now such service organisations have created by the Government itself many sectors. I would like to know from the hon. Minister whether the Government would consider establishing an advertising agency in the public sector itself to cater to the needs of all public sector undertakings.

SHRI K. VIJAYA BHASKARA REDDY: Sir, as of today there is no proposal like that. About the future, I cannot say.

SHRI V. GOPALSAMY: I would like to know from the hon. Minister as to how long Kiran Advertisers are in this business and what their authorised capital is.

SHRI K. VIJAYA BHASKARA, REDDY: Sir, I do not know about their authorised capital, but this firm was registered in 1963. It was set up in 1963 as a family concern and it became a private limited concern in 1971.

श्री जें कें जंन: उपसभापित महोदय, तीन वर्षों के अन्दर लगभग 15 लाख रुपये का विज्ञापन किरण एडवरटाइजिंग कम्पनी के ध्रू अखबारों को दिया गया। यह तो सिर्फ विज्ञापन की फिगर्ज हैं और बहुत सा पिंक्लिसिटी मेटीरियल भी विशाखापतनम पोर्ट ने इस किरण एडवरटाइजिंग कम्पनी के ध्रू रुपयाया उसका कितना अमाऊंट था? मैं यह जानना चाहता हूं कि जिम समय यह निर्णय लिया गया किरण एडवरटाइजिंग एजेंसी को यह कंट्रेक्ट देने का और तीन वर्ष में बराबर चलता चला आ रहा है तो किरण एडवरटाइजिंग कम्पनी के अन्दर जो मीडिया एग्जीक्यूटिव

काम करते हैं, जो उसके प्रोप्राइटर्ज हैं ग्रौर डाइरेक्टर बन गये हैं उनका उन कंट्रेक्टर्ज के साथ या अधिकारियों के साथ जो विशाखातपनम पोर्ट के डाडरेक्टर हैं या उसके ग्रधिकारी हैं उनके बीच में नया रिश्ता है या कोई सम्बन्ध है। इसकी क्या उन्होंने कोई जांच पडताल कराई । क्योंकि तीन वर्ष से लगातार एक ही एडवरटाइजिंग एजेंसी, एक ही कन्सर्ने बराबर गवर्नमेंट का विशापन करती चली आ रही है। इसमें संदेह पैदा होता है कि देश के ग्रंदर सैकड़ों वड़ी ग्रन्छी एजें सियां हैं इसलिए कभी वर्षा नहीं प्रयास किया गया कि इस एडवरटाइजिंग एजेंसी को बदलकर दूसरे और तीसरे वर्ष में किसी ग्रीर कम्पनी को ग्रामंत्रित किया जाता।

SHRI K. VIJAYA BHASKARA REDDY: They have chosen this because it has got a branch in Vizag. Except that, till now we have not got any complaint. We will look into the aspect which my honourable friends has suggested.

SHRI J. K. JAIN: How much total amount has the Wisakhapatnam port spent on the publicity material?

SHRI K. VIJAYA BHASKA. REDDY: That is what I told you.

SHRI J. K. JAIN: That is on advertisements. What about publicity material?

SHRI K. VIJAYA BHASKARA REDDY: I do not have the figures. I need notice.

SHRI J. K. JAIN: Notice is not required. A separate notice is not required because it is covered in the question.

SHRI K. VIJAYA BHASKARA, REDDY: No, it is not covered.

SHRIJ J. K. JAIN: How much payment has Visakhapatnam Port made to this advertising agency?

SHRI K. VIJAYA BHASKARA REDDY: This company has not been paid any commission by V.P.T. It has been paid by the papers.

SHRI J. K. JAIN: He has not tried to understand my question. I am not asking about the commission paid to the advertising agency. I know and everybody knows that commission is paid by the newspapers. I want to know how much total payment has been made to Kiran advertising company, whether payment for advertisement or for publicity material, by the Visakhapatnam Port.

SHRI K. VIJAYA BHASKARA REDDY: I need notice.

PROF. SOURENDRA BHATTACHAR-JEE: Whether the Minister represented the recommendations of the Public Undertakings Committee, it has created some confusion in my mind. I want to know whether the recommendation was that public undertakings should compulsorily advertise through private advertise; agencies....

MR. DEPUTY CHAIRMAN: Why consult the report? Why ask the inister? No, no; the report is laid on : Table of the House.

PROF. SOURENDRA BHATTACHAR-JEE: The Minister has cited this in support of the action of the Visakhapatnam He has clearly said Port authorities. since the Government accepted the recommeaning his mendations'-Government Department also. I want to know whether the Port was permitted in the circumstances to advertise through private agencies whereas the general principle is advertise through the DAVP. Secondly, please refer to the question of accreditation to DAVP. I want to know whether under this accreditation only accredited private advertisers allowed to be utilised by the Port Trust authorities.

SHRI K. VIJAYA BHASKARA
REDDY: From 1979 VPT are using the facility, that they are permitted to go through the accredited advertising agency.

Selection of sportsmen at a young ag

*183. SHRI LADLI MOHAN NIGAM: Will the Minister of SPORTS be pleased to state:

- (a) whether Government are aware that sportsmen, and atheletes are selected at a very young age of eight or ten, in the Western/Socialist countries and are given intensive training at State expense;
- (b) whether Government are also aware that due to economic factors, talented sportsmen in the country are not able to devote their time and energy to the games; and
- (c) if so, what steps are proposed to be, taken to select sportmen and athletes at a young age and to train them at the State expense to enable them to come up to International standards?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH):
(a) to (c) A statement is laid on the Table of the Sabha.

Statement

The Government are aware that in many countries sportsmen and athletes are selected and trained at a young age, in some cases at State expense. Government are also aware that often many talented sportsmen in the country are not able to devote adequate time to sports due to financial and other reasons.

- 2. Even though sports is a State subject, the Central Government with a view to supplementing efforts of the State Governments, have in operation a number of schemes aimed at selection of sportsmen and athletes at a young age and their training. The following schemes may be mentioned in this context:—
 - (i) Central scholarships numbering 800 for State level talent and 400 scholarships for national level talent are made available each year to school students sponsored by the State Governments. The value of these scholarships is Rs, 600 and Rs. 900 respectively.